

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 1189 of 1994

Gyan Singh  
and others

... .. Applicants.

Versus

Union of India  
and others

... .. Respondents.

...

Hon. Mr. S. Das Gupta, A.M.

Hon. Mr. T.L. Verma, J.M.

( By Hon. Mr. S. Das Gupta, A.M.)

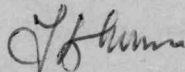
Heard Sri N.N. Lahiri, learned counsel for  
the applicant.


The applicants in this case are stated to be  
a permanent Class-IV employees continuously doing  
the duty as Khalasi under P.W.I. Bhatni, N.E.  
Railway in the pay scale of Rs. 750-990. They are  
now stated to have been posted as Gangman in the  
higher scale of pay under P.W.I. Deoria in the  
scale of Rs. 775-1025 by the impugned order dated  
25.7.1994 (Annexure- A 1). This order has been challenged  
by the applicant on the ground that they have  
no training for working as Gangman and that they  
cannot be compelled to work as such.

2. In our view, the applicants have actually  
been promoted from lower grade to higher grade.  
Although they have been posted from one station to  
another, the same is not under challenge. An order  
of promotion to higher grade cannot be a matter  
from grievance to be agitated <sup>at</sup> for the Tribunal  
unless the applicants show that they are visited  
by certain adverse effects by the order of

promotion. The application does not indicate any such adverse effects of the order nor would the learned counsel for the applicants point out any such adverse effects during oral submissions.

3. We are, therefore, of the view that no case has been made<sup>out</sup> by the applicants in this application which is devoid of merits and is, therefore, dismissed in limine.

  
Member (J)

  
Member (A)

Dated: 17.8.1994

(n.u.)